

12.10.2015.

App: Sri J.N. Misra, learned counsel for the applicant.

Resp: Sri G.K. Singh, learned counsel for the respondents is present.

The learned counsel for the applicant has indicated that originally a C.C.P. was preferred for non-compliance of the order dated 19.01.2005 passed in O.A.No.263/1998. The order so passed by this Tribunal had been challenged before the Hon'ble High Court in Writ Petition No.1161 (S/B) of 2005 and the Hon'ble High Court has remanded back the matter to the Tribunal to decide the controversy afresh in accordance with law. Subsequently, the Tribunal passed an order dated 10.12.2013 whereby the Tribunal dismissed the OA. The learned counsel for the applicant has categorically stated that against the said order dated 10.12.2013 the applicant preferred a Writ Petition No.304 (S/B) of 2014 in which the Hon'ble High Court called for the C.A. and R.A.

Under such circumstances, nothing remains to be adjudicated in the present C.C.P. as such C.C.P. is dismissed. Notice issued to the respondents stands discharged.

J. Chandra
(Ms. Jayati Chandra)
Member (A)

Navneet Kumar
(Navneet Kumar)
Member (J)

Amit/-

*C.C.P. dismissed
dated 12-10-15
remained
14-10-15*